DGCA has also set up a Tariff Monitoring Unit in 2010 that monitors airfares on certain routes selected on random basis to ensure that the airlines do not charge airfares outside the range declared by them. The random analysis has shown that the airfares remained well within the fare bucket uploaded by the airlines on the respective websites.

the manner it is offered in the market. The intention behind the above directions is to

keep the passengers informed of pricing pattern of airlines.

(b) Ministry of Civil Aviation does not monitor commercial aspects of airline operations.

Reduction in airport charges at IGI Airport

1308. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that Airport Economic Regulatory Authority (AERA) has proposed a nearly 80 per cent reduction in airport charges at the Indira Gandhi International (IGI) Airport, New Delhi; and
- (b) if so, the details thereof and to what extent it will result in the reduction of user development fee (UDF) and air fares of arriving and departing passengers at IGI airport?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) and (b) Airports Economic Regulatory Authority (AERA) has issued Consultation Paper for determination of Aeronautical Tariff in respect of Indira Gandhi International (IGI) Airport, Delhi for the Second Control Period (01.04.2014-31.03.2019). The current document issued by AERA is only a consultation paper and the final outcome as regards aeronautical tariff for IGIA, Delhi will be known only after completion of tariff consultation process by AERA as per mandate given to it under AERA Act, 2008.

Construction of civil airport at Tawang in Arunachal Pradesh

1309. SHRI SHANTARAM NAIK: Will the Minister of CIVIL AVIATION be pleased to state: